

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3169
ANSWERED ON:30.08.2012
FAKE PERSONS GETTING PENSION
Joshi Shri Pralhad Venkatesh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has received the complaints from various sources about the fake and fictitious persons getting widow, old age and other social security pensions from various States;
- (b) if so, the details thereof and the action taken by the Government in this regard;
- (c) whether some State Governments have stopped the payment of these persons and are holding enquiries regarding these irregularities;
- (d) if so, the details thereof along with the reaction of the Government thereto; and
- (e) the steps taken/being taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a)&(b): Complaints have been received about bogus and ineligible persons getting social security pensions from Madhya Pradesh, Uttar Pradesh, Tamil Nadu, Bihar, Odisha and Gujarat. National Social Assistance Programme (NSAP) is under State Plan and funds are released as Additional Central Assistance (ACA). Identification of beneficiaries, sanction and disbursement of assistance under the schemes of NSAP are done by State Governments. Hence, complaints were forwarded to concerned State Governments for taking appropriate action. A team was deputed to inquire into the matter in Indore (Madhya Pradesh). Further, inquiry through National Level Monitor (NLM) was conducted in Unnao (Uttar Pradesh) and Salem (Tamil Nadu).

(c)to(e): In Unnao district of Uttar Pradesh and Salem District of Tamil Nadu pension to ineligible persons had been stopped by State Governments. States have been advised to conduct annual verification and social audit for improved monitoring. They have also been advised to prepare database of beneficiaries and keep it in public domain.